

(2) On such vesting of the assets as provided in sub-section (1) the liabilities of the Local Board, if any, incurred in the course of performing any legitimate function by such Board shall be discharged and transferred to the Deputy Commissioner or to the Subdivisional Officer, as the case may be".

ASSAM ACT No.VII OF 1961

THE ASSAM APPROPRIATION (No.III) ACT, 1961

Received the assent of the Governor on the 31st March 1961

[Published in the *Assam Gazette*, Extraordinary, dated the 31st March 1961]

An

Act

to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Assam to the services of the year ending on the thirty-first day of March, 1962

It is hereby enacted in the Twelfth Year of the Republic of India as follows:—

Short title and commencement. 1. (1) This Act may be called the Assam Appropriation (No.III) Act, 1961.

(2) This Act shall come into force with effect from 1st April, 1961.

Withdrawal of Rs. 71,01,26,000 from and out of the Consolidated Fund of the State of Assam for the financial year, 1961-62. 2. From and out of the Consolidated Fund of the State of Assam there may be paid and applied sums not exceeding those specified in column (3) of the Schedule amounting in the aggregate to the sum of Seventy-one crores, one lakh and twenty-six thousand and rupees towards defraying the several charges which will come in course of payment during the year ending on the thirty-first day of March, 1962 in respect of the services specified in column (2) of the Schedule.

Appropriation.

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of the State of Assam by this Act, shall be appropriated for the services and purposes expressed in the Schedule in relation to the year ending on the thirty-first day of March, 1962.

SCHEDULE

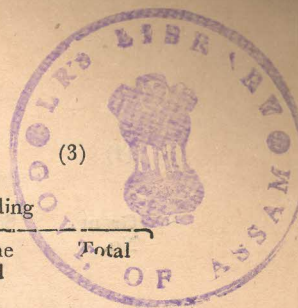
(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
1	Charges on account of Taxes on Income other than Corporation Tax.	1,00,000	...	1,00,000
2	Charges on account of Land Revenue.	1,01,21,500	7,900	1,01,29,400
3	Charges on account of State Excise Duties.	23,09,600	...	23,09,600
4	Charges on account of Stamps.	1,14,300	...	1,14,300
5	Charges on account of Forests.	1,72,74,000	...	1,72,74,000
6	Charges on account of Registration.	3,94,300	...	3,94,300
7	Charges on account of Taxes on Vehicles	8,18,100	...	8,18,100
8	Charges on account of Sales Tax and other Taxes and Duties.	11,09,400	...	11,09,400
9	Charges on account of Navigation, Embankment and Drainage Works.	2,44,86,400	...	2,44,86,400
10	Charges on account of Construction of Irrigation, Navigation, etc.
	Charges on account of Interest on debt and other obligations.	...	1,47,62,100	1,47,62,100
	Charges on account of Appropriation for reduction or avoidance of Debt	...	27,18,000	27,18,000
11	Charges on account of General Administration.	1,92,51,500	5,85,600	1,98,37,100
12	Charges on account of Administration of Justice.	18,91,600	5,98,400	24,90,000
13	Charges on account of Jails	29,14,200	...	29,14,200
14	Charges on account of Police	4,46,04,200	1,500	4,46,05,700
15	Charges on account of Ports and Pilotage.	3,00,000	...	300,000
16	Charges on account of Scientific Departments.	2,31,500	...	2,31,500
17	Charges on account of Education.	7,78,76,300	...	7,78,76,300

(1) Grant No.	(2) Service and purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
17A	Charges on account of Edu- cation (Technical).	48,98,500	...	48,98,500
18	Charges on account of Medical.	1,69,44,500	...	1,69,44,500
19	Charges on account of Pu- blic Health.	1,20,27,800	...	1,20,27,800
20	Charges on account of Agriculture.	1,77,83,300	...	1,77,83,300
21	Charges on account of Agri- culture—II—Fisheries.	14,51,400	...	14,51,400
22	Charges on account of Rural Development.	31,45,500	...	31,45,500
23	Charges on account of Ani- mal Husbandry.	56,64,300	...	56,64,300
24	Charges on account of Co- operation—I—Co-opera- tive Societies.	64,48,300	...	64,48,300
25	Charges on account of In- dustries and Supplies—I —Sericulture and Weav- ing.	46,82,800	...	46,82,800
26	Charges on account of In- dustries and Supplies—II —Cottage Industries.	52,34,200	...	52,34,200
27	Charges on account of In- dustries and Supplies—III —Major Industries.	9,50,300	...	9,50,300
28	Charges on account of La- bour and Employment and Miscellaneous Depart- ments.	17,21,700	...	17,21,700
28A	Charges on account of Mis- cellaneous Departments.	2,52,700	...	2,52,700

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
29	Charges on account of Community Development Projects, etc.	2,13,92,000	...	2,13,92,000
30	Charges on account of Community Development Projects, N. E. S. and Local Development Works.	11,74,000	...	11,74,000
31	Charges on account of Civil Works (Excluding Tools and Plant and Establishment).	6,60,04,400	55,000	6,60,59,400
32	Charges on account of Public Works, Tools and Plant and Establishment.	1,04,36,400	7,000	1,04,43,400
33	Charges on account of Famine Relief.	40,76,600	...	40,76,600
34	Charges on account of Superannuation Allowances and Pension, etc.	59,20,700	9,800	59,30,500
35	Charges on account of Stationery and Printing.	25,16,500	1,500	25,18,000
36	Charges on account of Miscellaneous—I—Expenditure on State Prisoners and Detenus, etc.	23,62,900	...	23,62,900
37	Charges on account of Miscellaneous—II—Donations for charitable purposes, etc.	15,21,600	..	15,21,600
38	Charges on account of Miscellaneous—III—Contributions.	6,31,800	..	6,31,800
39	Charges on account of Miscellaneous—IV—Expenditure on issue of Free Ration, etc.	14,25,200	..	14,25,200

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
40	Charges on account of Miscellaneous—V—Pooled Transport and Contribution, etc.	1,48,300	...	1,48,300
41	Charges on account of Miscellaneous—VI—Expenditure on displaced persons.	21,42,000	...	21,42,000
42	Charges on account of Miscellaneous—VII—Advanced Technical Training and Scholarships, etc.	1,84,400	...	10,84,400
43	Charges on account of Miscellaneous—VIII—Scheme for control of cloth and yarn.	1,18,000	...	1,18,000
44	Charges on account of Road Transport Scheme—Working Expenses.	1,21,30,900	...	1,21,30,900
45	Charges on account of other Miscellaneous Contributions and assignments.	30,73,000	25,75,500	56,48,500
46	Charges on account of Extra-Ordinary Charges.	1,000	...	1,000
47	Charges on account of Pre-partition Payments.	9,200	...	9,200
48	Charges on account of Capital Outlay on Forests.	10,15,000	...	10,15,000
49	Charges on account of Compensation to Land-holders, etc., on abolition of Zamin-dari system.	26,00,000	...	26,00,000
50	Charges on account of Capital Outlay on Schemes of Agricultural Improvement and Research.	45,000	.	45,000

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
51	Charges on account of Capital Outlay on Industrial Development.
52	Charges on account of Capital Outlay—I—Investment in other Commercial concerns.	66,50,000	...	66,50,000
53	Charges on account of Capital Outlay—II—Development of Co-operative.	20,55,000	...	20,55,000
54	Charges on account of Capital Outlay—III—Development of Sericulture and Weaving and Cottage Industries.	14,65,000	...	14,65,000
55	Charges on account of Capital Account of Civil Works outside the Revenue Account.	3,44,60,700	...	3,44,60,700
56	Charges on account of Capital Outlay on Electricity Schemes.
57	Charges on account of Capital Account of other State Works outside the Revenue Account.	7,48,000	...	7,48,000
58	Charges on account of Capital Outlay on Road and Water Transport Schemes outside the Revenue Account.	33,42,400	..	33,42,400
59	Charges on account of Capital Outlay on Schemes of Government Trading.	11,83,27,400	...	11,83,27,400
	Charges on account of Repayment of Debt	...	3,18,54,600	3,18,54,600



(1) Grant No.	(2) Services and purposes (Major Heads)	Sums not exceeding			(3) Total
		Voted by Assembly	Charged on the Consolidated Fund		
		Rs.	Rs.		Rs.
60	Charges on account of Loans and Advances etc. [I—Loans to Local Bodies].	33,41,000	..		33,41,000
61	Charges on account of Loans and Advances, etc. [II—Agricultural Loans, etc.].	32,48,000	...		32,48,000
62	Charges on account of Loans and Advances, etc. [III—Loans to Autonomous District Councils, etc.].	1,50,000	...		1,50,000
63	Charges on account of Loans and Advances, etc. [IV—Loans under Community Projects.].
64	Charges on account of Loans and Advances, etc. [V—Loans to Co-operative Societies].	18,63,000	...		18,63,000
65	Charges on account of Loans and Advances, etc. [VI—Industrial Loans].	12,24,500	..		12,24,500
66	Charges on account of Loans and Advances, etc. [VII—Loans to Displaced Persons.].	39,25,000	..		39,25,000
67	Charges on account of Loans and Advances, etc. [VIII—Educational Loans.].	1,000	..		1,000
68	Charges on account of Loans and Advances, etc. [IX—Tea Garden Land Utilisation Loans, G. M. F. Loans, Fishery Development Loans, etc.].	7,46,000	..		7,46,000
69	Charges on account of Loans and Advances, etc. [X—Housing Loans].	20,50,000	...		20,50,000

(1) Grant No.	(2) Services and purposes (Major Heads)	(3) Sums not exceeding		
		Voted by the Assembly	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
70	Charges on account of Loans and Advances, etc. [XI—Loans to Major Industries].
71	Charges on account of Loans and Advances, etc. [XII—Loan to Electricity Board].	4,63,00,000	...	4,63,00,000
72	Charges on account of Loans and Advances, etc. [XIII—Advances to Government Servants, Assam Financial Corporation, etc].	27,91,000	...	27,91,000
73	Charges on account of Loans and Advances, etc. [XIV—Loans to Panchayats].	2,50,000	...	2,50,00 0
74	Charges on account of Loans and Advances, etc. [XV—Loans for Development of Live-Stock Industries].	80,000	...	80,000
Grand total		...	65,69,49,100	5,31,76,900 71,01,26,000

ASSAM ACT, No. VIII OF 1961

THE ASSAM FINANCE ACT, 1961

Received the assent of the Governor on the 31st March 1961

[Published in the *Assam Gazette*, Extraordinary, dated the 31st March 1961]

*An
Act*

to fix the rates at which Agricultural income shall be taxed under the Assam Agricultural Income-tax Act, 1939

Preamble. WHEREAS it is expedient to fix the rates at which Assam Act Agricultural Income shall be taxed under the Assam XI of 1939, Agricultural Income-tax Act, 1939;